

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

C.C.A.170/2001 IN O.A. No.248/2001

WEDNESDAY, THIS THE 10TH DAY OF APRIL, 2002

HON'BLE Mr. S. DAYAL .. MEMBER (A)

HON'BLE Ms. MEERA CHHIBBER .. MEMBER (J)

Mahipal Verma, ^{Applicant}
(By Advocate Shri S.S. Tripathi)
Versus

Shashi Kant Srivastava & Anr. .. Respondents
(By Advocate Shri R.C. Joshi)

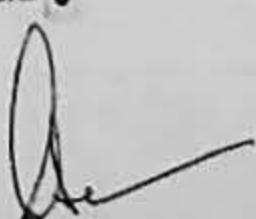
O R D E R

Hon'ble Mr. S. Dayal, Member (A) :-

Shri S.S. Tripathi for the applicant. Shri S.B. Singh, brief holder of Shri R.C. Joshi for the respondents. Learned counsel for the applicant states that he needs further one week's time for filing rejoinder.

2. The counter affidavit was served on the learned counsel for the applicant on 8-2-2002. It has been claimed in the counter that compliance have been made. We have seen the direction of the Tribunal in the said O.A. which was for deciding the representation of the applicant by passing a reasoned and speaking order. The counter shows that such an order has been passed on 10-6-2001. There is no need to prolong the case. We dismiss the contempt petition and discharge the notices issued to the respondents. The applicant, if aggrieved by the order passed on his representation can challenge the same on the original side.


MEMBER(J)


MEMBER (A)

psp.